

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER SHEET OF THE HEARING ON 26th SEPTEMBER, 2022, 10:30 A.M.
 CP (IB) No. 176/CTB/2019, IA (IB) No. 155/CB/2022, IA (IB) No. 180/CB/2022

Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad

Name of the Company	Punjab National Bank -Vs- Plutus Infraventure Pvt. Ltd.
Under Section	7 IBC

For Petitioner (s)

Mr. Sandeep Bajaj, Adv.
 Ms. Aakanksha Nehra, Adv.
 Mr. Ajay Sharma, Adv.
 Mr. Shalaka Garg, Adv.

For Respondent (s)

Mr. Saswat K. Acharya, Adv.
 Mr. S. Pholgu, Adv.
 Mr. A. Agarwal, Adv.
 Mr. J. Sahoo, Adv.
 Mr. S. Agrawal, Adv.
 Mr. J. Joshi, Adv.

IA 155, 180/2022

ORDER

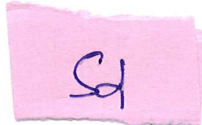
IA (IB) No. 155/CB/2022

Ld. Counsel Ms. Aakanksha Nehra appears on behalf of IRP. Submits that they are getting desired cooperation from the Suspended Board of Directors. They have received most of the documents required by IRP. However, a few documents are still left that they will pursue with the management of the Corporate Debtor. However, in view of the developments and getting desired cooperation they do not wish to pursue this application. Accordingly, matter is Disposed of.

IA (IB) No. 180/CB/2022

Ld. Counsel Ms. Aakanksha Nehra appears on behalf of IRP. Respondent is represented by Ld. Counsel Mr. S. K. Acharya, who seeks two weeks' time to file reply affidavit as a last chance. In consideration of request, time is granted. Copy of reply thereof shall be served on the counsel on record for the opposite party. List the matter on 22.11.2022.


Satya Ranjan Prasad
Member (Technical)


P. Mohan Raj
Member (Judicial)